

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No. 06 of 2021(SZ)

IN THE MATTER OF  
Tribunal on its own motion Suo Motu based  
On the news item in The Hindu Newspaper Edition  
Dated 21.12.2020 'Vilinjyambakkam Lake Shrunk  
Due to encroachment

With

The Principal Secretary to Govt.  
Public Works Department,  
Chennai & others.

..Respondents.

**ADDL. STATUS REPORT FILED BY THE 6<sup>th</sup>RESPONDENT**

I, K. Tharpagaraj, I.A.S., Son of Kanagaraj, Hindu, aged 49 years, the Commissioner, Avadi Municipal Corporation having office at Avadi Municipal Corporation, Chennai do hereby solemnly and sincerely state and affirm as follows:

1. I am representing the 6<sup>th</sup> Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Avadi Municipal Corporation.
2. I submit that the earlier status dated 04.02.2023, 16.03.2023, 24.03.2023, 12.05.2023, 07.07.2023 & 26.07.2023 by this Respondent may be read as part and parcel of this status report. I respectfully submit that there was a tender issued for the construction of Common Sewerage Treatment Plant at three places viz., Ambattur Lake and Vilinjyambakkam Lake of 40 KLD, 40 KLD and 20 KLD respectively completed. And construction activity of setting up of Common Sewerage Treatment Plant at three places viz.,

  
COMMISSIONER  
AVADI CITY MUNICIPAL CORPORATION

Ambattur Lake, Viliinjyambakkam Lake is being set up 250 meters from the above two lakes and as per the directions of this Tribunal. We had filed a status report in stage wise regarding the progress of the construction activities of Common Sewerage Treatment Plant.

4. I Respectfully submit that after finalizing the Tender one M/s Volga Power India Pvt Ltd has taken up the work and completed the construction activity of setting up of Common Sewerage Treatment Plant and Corporation is doing a trial work which are underway at Two locations near Ambattur Lake, Viliinjyambakkam Lake.
5. I Further submit that on 13.09.2023 the Tamil Nadu Pollution Control Board officials had inspected aforesaid two Lakes and construction Activities of Common Sewerage Treatment Plant have been carried out at the above two places and the trial run has been fully completed and steps have been taken to treat the wastewater regularly and release the good water into the lake. I further submit that plan evaluation is being prepared to carry out the above work after the proper instructions have been given to install a ground level tank, gauge, and main pipes to enter the sewage treatment plant.

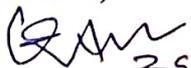
It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai on  
this the 31st day of January, 2023,  
signed his name in my presence.

R. Hariharan  
Counsel for 6<sup>th</sup> Respondent

  
COMMISSIONER  
AVADI CITY MUNICIPAL CORPORATION

Before me,

  
3988/12  
Advocate, Chennai.

**R. AYYAPPAN.**  
**ADVOCATE**  
G-2, Jumbo Bairav, Plot No. 4&5  
Bank of Baroda Colony Sethupathy Nagar,  
Madipakkam, Chennai - 600 091.

**BEFORE THE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

Original Application No.06 of 2021(SZ)

**ADDL. STATUS REPORT  
FILED BY 6<sup>TH</sup> RESPONDENT  
AVADI CITY MUNICIPAL  
CORPORATION.**

M/s. R. GOPINATH-549/2005  
Counsel for Respondent-6

**STANDING COUNSEL FOR  
AVADI MUNICIPAL CORPORATION.**

9840889987